

**IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI**  
**COURT-III (Special Bench)**

**Item No.303**

Contempt.P-11/2022 IA-4511/2022 IA-161/2023

In

(IB)-195(ND)/2017

**IN THE MATTER OF:**

M/s. IndusInd Bank Ltd

**Vs.**

Gallium Industries Ltd

.... **APPLICANT/PETITIONER**

.... **RESPONDENT**

**SECTION**

**U/s 7 IBC code 2016**

**Order delivered on 06.03.2023**

**CORAM:**

**SHRI BACHU VENKAT BALARAM DAS, HON'BLE MEMBER (JUDICIAL)**

**SHRI RAHUL BHATNAGAR, HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

For the Liquidator : Mr. Iswar Mohapatra, Advocate for Liquidator

For the IT Department : Mr. Abhishek Maratha Sr. St. Counsel and  
Mr. Pratyaksh Gupta Jr. St. Counsel with  
Ms. Asha Gupta, Advocate

**ORDER**

**IA-4511/2022:-**

Despite service of notice, the Respondents have not filed reply affidavit. As a last opportunity, the Respondents are directed to file reply affidavit within one week.

List the matter on **28.03.2023**.

**IA-161/2023:-**

This is the 17<sup>th</sup> Quarterly Progress Report filed by the Liquidator and the same is taken on record, subject to just exceptions.

**IA disposed of.**

**Contempt.P-11/2022:-**

Mr. Pratyaksh Gupta, Ld. Counsel appearing for the Income Tax Department seeks two weeks time to file reply affidavit. Time granted.

List the matter on **28.03.2023**.

Sd/-

**(RAHUL BHATNAGAR)**  
**MEMBER (TECHNICAL)**

Sd/-

**(BACHU VENKAT BALARAM DAS)**  
**MEMBER (JUDICIAL)**